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CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Registration (OA)no.168/88
Vikram Kumar applicant.

Versus

Superintendent Archaeologist
Archaeological Survey of India
Lucknow Circle, Lucknow. Respondents.

Hon'ble D.S.Misra, A.M.
Hon'ble G.S.Sharma, J.M.
(By Hon'ble D.S.Misra)

In this application under Section 19 of the A.T Act XIII of 1985, the applicant has challenged the order dated 2.12.1987 terminating the services of the applicant. Against this order of termination, the applicant has preferred a representation on 10.12.1987 (copy annexure A-IV). The applicant was appointed as Smarak Parichar vide an order dated 16.2.1987 (copy annexure A1). This appointment was purely on ad hoc and temporary basis and his services could be terminated during one year of his service without notice and after one year on one month's notice. The order of termination gives two reasons for termination of his services. As the applicant has chosen to make a representation to the authorities who had given the appointment to the applicant, he should wait for the disposal of this application under Section 21 of the A.T Act before approaching this tribunal.

Accordingly the application is rejected at the admission stage.

H.S.Misra
A.M. 14.3.88

Submaran
J.M. 14.3.88